CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 422/MP/2026

Subject : Petition under Section 79 (1) (c) and (k) of the Electricity Act, 2003 read with Regulation 27 and 28 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and read with the Report by the Committee formed under Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2020 seeking extension of Scheduled Date of Commissioning and the consequential waiver of 100% inter-state transmission charges till operationalisation of the GNA along with consequential reliefs arising therefrom.

Petitioner : Aditya Birla Renewables Subsidiary Limited (ABRSL)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Anr.

Petition No. 459/MP/2026

Subject : Petition under Section 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 27 and 28 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and read with the Report by the Committee formed under Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, seeking extension of Scheduled Date of Commissioning and waiver of 100% inter-state transmission charges till operationalisation of the GNA along with consequential reliefs arising therefrom.

Petitioner : ABREL (RJ) Projects Limited (ABREL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No. 460/MP/2026

Subject : Petition under Section 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 27 and 28 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and read with the Report by the Committee formed under Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, seeking extension of Scheduled Date of Commissioning and waiver of 100% inter-state transmission charges till operationalisation of the GNA along with consequential reliefs arising therefrom.

Petitioner : ABREL (RJ) Projects Limited (ABREL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **6.11.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, ABRSL & ABREL
Shri Aditya Kumar Singh, Advocate, ABRSL & ABREL
Shri Mridul Gupta, Advocate, ABRSL & ABREL
Shri Vineet Kumar, Advocate, ABRSL & ABREL
Shri Vinit Gupta, Advocate, ABRSL & ABREL
Ms. Dalim Gupta, Advocate, ABRSL & ABREL
Ms. Neha Dabral, Advocate, ABRSL & ABREL
Ms. Mandakini Ghosh, Advocate, ABRSL & ABREL
Shri Swapnil Verma, CTUIL

Record of Proceedings

Learned senior counsel for the Petitioners submitted that the present Petitions, *inter alia,* seek an extension of the Scheduled Date of Commissioning (SCOD) and a waiver of 100% inter-State transmission charges till the operationalisation of the respective GNAs. Learned senior counsel submitted that while Regulation 13(2)(h) of the Sharing Regulations stipulates an extension of up to 12 months, the Commission is fully empowered to grant a further extension by exercising its Power to Relax and Power to Remove Difficulties thereunder in appropriate cases, and these aspects have not been considered in the recent order passed by the Commission dated 26.10.2026 in Petition No. 168/MP/2026 (Tata Power Renewable Energy Ltd. v. CTUIL) and Ors. Learned senior counsel further submitted that the Petitioners' Projects are largely ready and are expected to be fully commissioned by December 2026, whereas the common transmission system at Fatehgarh III is only expected by February 2027. Learned senior counsel, while emphasising that these cases deserve an extension of SCOD beyond 30.06.2026 in exercise of the Power to Relax and Power to Remove Difficulties, sought liberty to place on record his written note along with a comparative chart of the orders passed by the Commission exercising such powers and requested that these matters be taken up for hearing thereafter.

2. The representative of the Respondent, CTUIL, requested that the Petitioners be directed to serve on it an advance copy of the written note to be filed by them. The representative further submitted that if the Petitioners' submissions pertain to planning issues, they may choose to file an affidavit instead of a written note, as it will allow CTUIL to respond appropriately, if required.

3. Considering the request of the learned senior counsel for the Petitioners, the Commission adjourned the matters, permitting the Petitioners to file their written notes

and/or additional affidavits, as required, within two weeks with a copy to CTUIL, who may also file its written note/ response affidavit, as applicable, within a week thereafter.

4. The Petitioners and Respondent, CTUIL, were further directed to file the following information/clarification, on an affidavit, within three weeks:

(a) In Petition No. 422/MP/2026, the Petitioner is to submit the present status of its 390 MW Wind-Solar Hybrid Project.

(b) In Petition No. 422/MP/2026, the Petitioner is to clarify under which Regulation the Petitioner is seeking extension of SCOD beyond the prescribed period of 12 months as prescribed under Regulation 13(2)(h) of the Sharing Regulations, 2020. In Petition Nos. 459/MP/2026 and 460/MP/2026, the Petitioner is to submit the information sought vide the Record of Proceedings for hearing dated 23.10.2026.

(c) The Respondent, CTUIL, to submit the present status of the effectiveness of the GNA granted to the Petitioners in these Petitions.

5. The Petitions will be listed for hearing on **3.12.2026.**

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)